

Form No. IV
(Rules 8 and 38)

*Notice of the order granting Special Leave and/the lodgment of the
petition of appeal.*

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE CIVIL/CRIMINAL JURISDICTION

SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19.....

(From the Judgment and/Decree/Order of this High Court dated
..... in of 19.....)

Appellant;
(Original)

versus

Respondent.
(Original)

To

TAKE NOTICE that/Special Leave to appeal has been granted to the
appellant abovenamed by the Supreme Court and/the appellant had lodged the
petition of appeal in the Registry of the Supreme Court/and that as required
by rule 6 of Order XV of the Supreme Court Rules, 1966 the appellant has
deposited with the Registrar of the Supreme Court, the requisite security for
the costs of the respondent.

TAKE FURTHER NOTICE that if you desire to contest the appeal you
may within Thirty days of the receipt of this Notice enter appearance before
the Supreme Court, New Delhi, either in person or by an Advocate on Record
of that Court duly appointed by you in that behalf and take such part in the
proceedings as you may be advised.

TAKE FURTHER NOTICE ALSO that in default of your appearance
within the time prescribed the appeal will be proceeded with and determined
in your absence and no further notice in relation thereto shall be given to you.

WITNESS;, Chief Justice at Bombay aforesaid, this
..... day of One Thousand Nine Hundred and

By the Court,

Seal

for Deputy Registrar and Sealer.

This day of 19.....
